

15.
15-12-2023
(Ct. no.06)
debajyoti

**IN THE HIGH COURT AT CALCUTTA
Civil Appellate Jurisdiction
APPELLATE SIDE**

FAT 565 of 2014

**The State of West Bengal & Anr.
Vs.
Sri Mangilal Mundra & Ors.**

This is an old matter of 2014. The appellants have not taken any steps for hearing of the matter. Obviously, the appellants are not interested to proceed with the matter.

Even in the second call, nobody appears for the appellants.

The appeal is dismissed. Interim order, if any, stands vacated.

(M. V. Muralidaran, J.) (Arijit Banerjee, J.)